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IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.676-F/DHC/IT/ DA-2/No. 89 20
Dated: 160 05 2025

From,

The Registrar General Delhi High Court New Delhi

both licences)

To,

(on the website of Delhi High Court)

Sub.: NOTICE INVITING Tender for supply and installation of MS office 2024 (Home & Student)
License having single subscription/ single license key pack for the MacBook(s) issued to
the Hon'ble Judges of this Court (on requirement basis) & for windows O.S. (in the
multiple of 50 licences).

This Court intends to purchase MS office 2024 (Home & Student) License having single subscription/ single key pack for its installation in the MacBook(s) provided to the Hon'ble Judges of this Court (on requirement basis) & for windows O.S. (in the multiple of 50 licences).

Interested firms/vendors (Based in Delhi/NCR Region only) are requested to submit their respective quotations for the same in a sealed envelope.

The sealed envelope containing the Earnest Money Deposit (EMDs) for a sum of ₹10,000/each {by way of DD/ Banker's Cheque/Pay Order drawn in favour of "The Registrar General, Delhi High Court" payable at New Delhi}, Price Bid and Undertaking along-with other necessary documents, must reach the Administrative Officer (Judl.) (I.T. Branch), Room No. 6, Ground Floor, Lawyer's Chamber Block-III, Sher Shah Road, High Court of Delhi, New Delhi-110003 on or before 6 25 till 5:30 P.M. The sealed envelope should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" mentioning the subject 'QUOTATION FOR MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR THE MACBOOK (ON REQUIREMENT BASIS) & FOR WINDOWS OS (IN THE MULTIPLE OF 50 LICENCES) which should be super-scribed on the sealed envelope. Quotations received after the due date and time and/or without mentioning the subject shall be summarily rejected without any notice.

The terms & conditions to participate in the instant tender are as follows:

- 1. <u>Necessary documents to be submitted with the bid, non compliance will lead to rejection of the Quotation</u>
 - a) Annexure-'A' i.e. Price Bid for MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/SINGLE LICENSE KEY PACK FOR THE MACBOOK (ON REQUIREMENT BASIS).

AND/OR

Annexure-'B' i.e. Price Bid for MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR THE WINDOWS OS (IN THE MULTIPLE OF 50 LICENCES)

with Earnest Money Deposit (EMD) of ₹10,000/- by way of DD/ Banker's Cheque/Pay Order drawn in favour of 'The Registrar General, High Court of Delhi, New Delhi'. (The firms/vendors has to submit only one EMD of ₹10,000/- in case it participates in

P.T.O

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- b) Annexure-'C' i.e. Undertaking duly filled in/signed/stamped by the vendor.
- c) **Annexure-'D':** To be filled only by those firms, claiming exemption from registration under GST Act and offering net rates only.
- d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST Act.

Note: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in Column 'E' of their Price bid.

2. **General instructions**

- a) This Court shall have the right to call clarification(s) in respect of the Bid(s), if required.
- b) In case the purchase order awarded to L-1/most eligible vendor/firm is cancelled due to non-supply of goods within the stipulated period, the purchase order will be awarded to the next eligible L-2/the second eligible vendor/firm. The firm shall be liable to be blacklisted to participate in future tenders of this Court and the EMD shall be forfeited, if failed to give any cogent reason for non-supply of goods within the stipulated period.
- c) The DD/ Banker's Cheque/Pay Order towards EMD of all the bidders, except the lowest three, shall be returned to the vendors on their written request after finalization of selection process.
- d) The DD/ Banker's Cheque/Pay Order of L-2 & L-3 will be returned to the firms/vendors upon written request after issuance of the Purchase order to the eligible successful bidder (L-1).
- e) The EMD of successful bidder will be returned (on written request) only after supply of complete order.
- f) The selected firm/vendor is also required to submit the details of **SPOC** (**Single Point of Contact**) for after sale support and will also ensure that the complaints notified to designated SPOC person are attended and resolved expeditiously. In case of change in SPOC, the same must be updated immediately to avoid inconvenience to the Hon'ble Court.

3. Grounds for rejection/disqualification of Bid(s)/Quotation(s)

a) Bids/quotations received without EMD.

Note: No request for waiver of EMD on any ground shall be entertained.

- b) If multiple quotations are submitted by a firm / vendor, all such quotations submitted will be liable to be rejected at the first instance.
- c) Validity of rates must not be less than 180 days from the last date of submission of the quotation.
- d) Bids/quotations received after due date shall be summarily rejected and no request for extension of last date / due date of the Tender will be entertained.
- e) Bids/quotations related to some other item not related to instant tender.
- f) Any interlineations, erasure or correction in the specification/offered rate, which renders the whole tender process doubtful or ambiguous.
- g) Bids/quotations in the format other than the prescribed one.
- h) Non submission of required documents or submitting incomplete documents.
- i) Any other ambiguity in submission of bid/quotation or any unreasonable condition.

4. Supply of Goods

The selected eligible L-1 vendor/firm, shall be bound to supply and install the required item within 14 days from the date of issuance of Purchase Order, failing which the purchase order issued shall be deemed to be cancelled without entertaining any communications in this regard unless sufficient cause is communicated (supported by documentary proof) for such delay.

5. The firm(s)/Vendor(s) may be blacklisted for the following reasons

- a) Withdrawal or attempt to revise the bid/quotation on any ground after opening of the same.
- b) Non adherence to the validity of rates for 180 days from the last date of submission of bid/quotation.

6. Vendors exempted from Registration under GST Act

a) The firm(s) claiming that they are mandatorily not required to be registered under the GST Act shall submit NET rates (rate without tax component) only in their quotation and need not mention tax rate and tax amount and are further required to submit an affidavit strictly as per **Annexure 'D'** with supporting documents in respect of exemption from registration under GST Act viz. copy of the latest Notification issued by Govt. Of India/Govt of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by Chartered Accountant for the F.Y. 2024-25 & 2025-26 etc.

7. Clarification regarding this Tender

a) In case the firm/vendor wants any technical clarification regarding this Tender, Mr. Zameem Ahmed Khan Joint Director (IT) at Tel. No. 011-43010101 (Ext. 4852) may be contacted.

8. Finality of decision of the competent authority

- a) The decision of the competent authority for short listing of the firm/vendor after evaluation of the Bid(s)/quotation(s) shall be final & binding on all the participants in the instant tender process.
- b) This Court reserves the right to modify/amend the tender document/Terms and Conditions of the tender at a later stage and also to increase or decrease the quantity depending on the requirement.
- c) This Court also reserves the right to reject any of the bids or all the bids or quash the whole tender process without assigning any reasons thereof. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Note: No employee of this Court or his/her dependent family member be involved in the instant tender process, as the said act would be in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules 1964.

(AJAI KUMAR RANA) Assistant Registrar (IT) for Registrar General

ours/truly,

CC to Joint Director (IT), DHC - for uploading on the official website of the Delhi High Court.

Annexure - 'A'

PRICE BID

SUB.: MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR THE MACBOOK(s) ISSUED TO HON'BLE JUDGES (ON REQUIREMENT BASIS)

Name of the Firm:								
Address of the Fir	m:							
Name of the perso	on (authorise	d to sign th	he tender doci	ıment):				
Contact No.: Email Address:								
Description of the Product	Price offered for one license (without taxes) in	Tax Rate (%)	Price offered for one unit (incl. taxes) in ₹	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	Perpetual License (Yes/No)	Delivery schedule	Remarks (if any)
A	В	С	D	E	F	G	Н	I
MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING								•
SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR	. •							
THE MACBOOK(S)					en l			
Total Price as per column 'D' in words								
			EN	ID Details				
EMD instrument by way of DD/ Banker's Cheque/ Pay Order			Bank Name / Branch			EMD Amoi (in ₹)	1 Amount in word	
No. Date:	·	1			10,000/	Ten Thousand Only		
Date: Signature of the authorised Signatory Place: of the firm/company/organization								

Official Stamp/Seal

^{*} Interlineations/Corrections/Overwriting not allowed

Annexure - 'B'

PRICE BID

SUB.: MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR Windows O.S.(IN THE MULTIPLE OF 50)

Address of the	Firm:							
Name of the pe	rson (autho	orised to	sign the tend	der documei	nt):			
Contact No.:			Email Add	ress:	*****		· ————	
Description of the Product	Price offered for one license (without taxes) in	Tax Rate (%)	Total Price offered for 50 licences (incl. taxes) in ₹	Under - taking furnished (Yes/No)	Validity of Rates (180 days or more)	Perpetual License (Yes/No)	Delivery schedule	Remarks (if any)
A	В	С	D	E	F	G	Н	ı
MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR WINDOWS O.S. (in the multiple of 50 license) Total Price as per of		words						
•			EN	MD Details	· · · · · · · · · · · · · · · · · · ·	•		
			Eli	<u>do Details</u>		T		
EMD instrument by way of DD/ Banker's Cheque/ Pay Order		Bank Name / Branch			EMD Amou (in ₹)	Amou	Amount in words	
No. Date:	·			10,000/	_ Ten	Ten Thousand Only		
Date: Signature of the authorised Signatory Place: of the firm/company/organization								

* Interlineations/Corrections/Overwriting not allowed

Name of the Firm:

Official Stamp/Seal

<u>UNDERTAKING</u>

SUB.: MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR THE MACBOOK & FOR WINDOWS O.S.

I/We undertake th	at neither the	e firm <u>M/s.</u>	·	· · · · · · · · · · · · · · · · · · ·
nor its	Partner/Director/	Proprietor	name of all	owner(s)}
				· · · · · · · · · · · · · · · · · · ·
has/have been blacklisted/ban	ned and its Busi	ness dealing	s with the Cer	ntral / State
Government / Public Sector Un	dertaking / Autor	nomous Bodic	es has/ have be	en banned /
terminated on account of poor pe				
I/We also undertake that	all the terms and o	conditions of	the instant Tend	er Notice are
acceptable to me/us.	•			
I/we also undertake that	in case the supply	is not found	to be in conform	mity with the
purchase order or any other dist	ortion, the whole	supply will be	taken back at t	he cost of the
firm with replacement of the item	s within 3 days.			
I/we further undertake th	at I/we have confi	rmed and cori	rectly applied the	HSN Code of
the required item and its corresponding	onding applicable (GST rate as on	date with sole re	sponsibility.
		<u>.</u> *	•	
•			Signature of t	he authorised
		Signatory of th	ne firm/company	
Data		**	Offici	al Stamp/Seal
Date:				
Place:				

SUB.: MS OFFICE 2024 (HOME & STUDENT) LICENSE HAVING SINGLE SUBSCRIPTION/ SINGLE LICENSE KEY PACK FOR THE MACBOOK & FOR WINDOWS O.S.

[AFFIDAVIT ON RS.10/- NON JUDICIAL STAMP PAPER DULY NOTORIZED BY NOTARY PUBLIC AFFIXING RS.5/- NOTARIAL STAMP]

[, _	, S/o Shri/Sn	nt	, Reside	nt of		•	
Par	tner/Director/Proprietor of emnly affirm on behalf of M/s.	M/s.	S	olemnly	affirm/	authorised	to
1.	That M/s i and not making any inter-stat		engaged in sup	ply of Goo	ods in De	lhi/NCR Reg	;ion _.
2.	That the turnover of M/s2024-25.	·	was less tha	an Rs. 40 l	akh in th	e financial y	'ear
3.	That the turnover of M/s limit' of Rs. 40 lakh in the curr	rent financial	has not on year 2025-26.	crossed th	ne 'thresl	hold exempt	tion
4.	That I, on the point of time the turnove lakh, M/s provisions mentioned in the C	er of the firm _ will be re	will cross the t	hreshold	exemptic	on limit of Re	s.40
5 .	That M/sementioning GST rate percentage			gistered u	nder GST	Γ Act, hence	not
6.	That M/s, price exclusive of GST.	if declared el	igible in the ten	ider proce	ss will cl	aim only the	net
<u>VE</u>	ERIFICATION					DEPONI	ENT
	Verified at	on this	day of	, 2025	that the	contents of	the
abo	ove affidavit are true and corr	ect to the be:	st of my knowle	edge and t	hat noth	ing material	has
bee	en concealed there from.						

DEPONENT